

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 127**

**IA(I.B.C)/2793 (CH)2023, IA(I.B.C)/316 (CH)2023,**  
**IA(I.B.C)/317 (CH)2023, IA(I.B.C)/1124 (CH)2023,**  
**IA(I.B.C)/121 (CH)2024**

**In**  
**CP(IB) No. 39/Chd/Pb/2017**  
**(Admitted)**

**IN THE MATTER OF:**

**Sunrise 14/A/S Denmark**

...

**Petitioner-Financial Creditor**

**Versus**

**Muskaan Power Infrastructure Ltd.**

...

**Respondent-Corporate Debtor**

**Under Section: 7, 60(5), 66(1), 43(1) r/w Sec 44 (1) of IBC, 2016**

**Rule: 11 of the NCLT Rules, 2016**

**Order delivered on 09.04.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 15.05.2024.

**Sd/-**

**Court Officer**